

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2225.**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/ AGRAHAYANA 8, 1938  
(SAKA)**

**GUIDELINES ON PADMA AWARDS**

**†2225. SHRIMATI REKHA VERMA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are guidelines regarding giving Awards to citizens of India;**
- (b) if so, the details thereof;**
- (c) the procedure for selection of the members of the Padma Award Committee;**
- (d) whether the minutes of this committee are recorded; and**
- (e) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (e): In terms of extant rules and regulations governing the Padma awards, Padma Vibhushan is awarded for “exceptional and distinguished service”; Padma Bhushan for “distinguished service of a high order” and Padma Shri for “distinguished service”, in any field of activity. Besides**

**nominations for Padma Awards from State Governments/ UT Administrations, Central Ministries/Departments, Institutes of Excellence, Bharat Ratna awardees and Padma Vibhushan awardees, a large number of recommendations are also received from various other sources like Governors, Chief Ministers, Cabinet Ministers, Members of Parliament, Private institutions/bodies and individuals, etc. The constitution of the Padma Awards committee is approved by the Prime Minister each year. All the nominations/recommendations including the self nominations received upto the last date of nominations are placed before the Padma Awards Committee headed by the Cabinet Secretary for its consideration. The Padma Awards Committee considers all the nominations and makes its recommendations which are then submitted for approval of the President of India. As per practice, minutes of the meetings of the Padma Awards Committee are not recorded.**

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